



**CHRIST**  
(DEEMED TO BE UNIVERSITY)  
BANGALORE · INDIA

School of Law, CHRIST  
*presents*

# 1st NATIONAL ONLINE MED-ARB COMPETITION 2020



**Dates: 30 October 2020 -  
1 November 2020**

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**Knowledge Partners**



# ABOUT SCHOOL OF LAW, CHRIST (DEEMED TO BE UNIVERSITY)



School of Law, CHRIST [Deemed to be University] (SLCU), Bangalore, is a part of CHRIST, Bangalore, which was founded and is administered by Carmelites of Mary Immaculate (CMI). The University is an academic fraternity of individuals dedicated to the motto of excellence and service and has a proven history of success in field of education. CHRIST (Deemed to be University) is the first institution in Karnataka to be accredited by National Assessment and Accreditation Council (NAAC), UGC and reaccredited which was founded and is reaccredited with an A+ in 2005 for quality education.

Located in a beautiful expansive campus of CHRIST, Bangalore, SLCU is an institute imparting world class legal education to students all over the world. The Courses are approved by the Bar Council of India. SLCU boasts of unmatched infrastructure comprising of well-equipped audio-visual classrooms, resourceful libraries with the latest legal publications and journals, information centre with all-time Internet connectivity and above all, a conducive environment to study and explore numerous possibilities in life.



ADR BOARD  
2019-2021

# ABOUT THE ADR BOARD

The Alternative Dispute Resolution Board (ADR Board) aims at promoting and providing learning opportunities to experience the various alternative means of dispute resolution within the legal system. The Committee is committed to conducting several events to provide the student community with the necessary exposure to deal with aspects concerning Arbitration, Mediation, Negotiation, Conciliation, etc. The Committee also aspires to spread the knowledge and benefits of resorting to ADR mechanisms. The Mediation-Arbitration Competition is conducted with the aim of making the student fraternity resolve disputes efficiently and experience ADR as a wholesome mechanism in itself. In fulfilment of such goal, the School of Law, CHRIST, through its ADR Board, cordially invites law students to participate in its 1st National Online Med-Arb Competition conducted from 30 October 2020 to 1 November 2020. Med-Arb is a distinct hybrid of different Alternative Dispute Resolution mechanisms (Mediation and Arbitration) to try to resolve legal issues without going to court.



**1st National  
Online  
Med-Arb  
Competition**

# 1st National Online Med-Arb Competition

## ABOUT MED-ARB

The ADR Board at SLCU is proud to organise the first ever online Med-Arb Competition as its flagship event for the Academic Year 2020-21. The aim is to create a platform for likeminded individuals, with an interest in ADR, to indulge in an intellectual and thought-provoking competitive simulation of Mediation and Arbitration. The competitions will be held from the 30th of October to the 1st of November. The brochure holds detailed information regarding the competition. The rounds for the competition will be comprise of two ADR mechanisms - Mediation and Arbitration.

### MEDIATION

Mediation is an alternative method of resolving disputes without resorting to the traditional court mechanism. It is a structured, voluntary and an interactive negotiation process where a neutral facilitative third-party uses specialized communication and negotiation techniques to help the parties in fulfilling their desired objectives. As a party-centred process, it focuses on the interests, needs and rights of the parties.

### ARBITRATION

Arbitration is a procedure in which a dispute is submitted, by agreement of the parties, to one or more arbitrators who give an arbitral award for the dispute which shall be binding on the parties. In choosing arbitration, the parties opt for a private dispute resolution procedure instead of going to the court.



### **Composition of the Team**

Each participating team shall consist of 3 members, where 2 members shall act as a client and counsel pair and 1 member as Mediator/Arbitrator. The role of the members shall not be changed (i.e., the participant in the role of Mediator/Arbitrator shall continue to play the role throughout the competition). The Arbitration rounds shall constitute 2 Counsels from each team. No team shall be accompanied by a coach, instructor or researcher.

### **Nature of the Competition**

All the teams shall participate in both the sessions (a Mediation session followed by an Arbitration session) in all the rounds- Prelims, Quarter-Finals, Semi-Finals & Finals. There will be a total of 16 to 20 teams which will be invited from leading law schools in India.

### **Structure of Rounds**

- a) Preliminary Round I: All Competing Teams.
- b) Quarter-Finals: Top 8 qualifying teams from preliminary rounds.
- c) Semi-Finals: Top 4 qualifying teams from the Quarter final rounds.
- d) Finals: Top 2 qualifying teams from the Semi-final rounds.

# SCHEDULE

| SCHEDULE   | DATE  |
|--|---|
| RELEASE OF RULES   | 30 <sup>TH</sup> SEPT 2020                    |
| RELEASE OF PROBLEM   | 30 <sup>TH</sup> SEPT 2020                    |
| LAST DATE FOR PROVISIONAL REGISTRATION (BY THE UNIVERSITY) | 5 <sup>TH</sup> OCT 2020                      |
| CONFIRMATION OF SLOTS                                      | 6 <sup>TH</sup> OCT 2020                      |
| LAST DATE FOR REGISTRATION                                 | 10 <sup>TH</sup> OCT 2020                     |
| LAST DATE FOR SEEKING CLARIFICATION                        | 15 <sup>TH</sup> OCT 2020                     |
| DEADLINE FOR WRITTEN SUBMISSIONS                           | 28 <sup>TH</sup> OCT 2020                     |
| ORAL ROUNDS  | 30 <sup>TH</sup> OCT-1 <sup>ST</sup> NOV 2020 |

Late Date for Registration: 10th October 2020

Registration Fee: Rs. 1800

Payment details will be conveyed  
upon confirmation of registration

## REGISTRATION PROCESS

### REGISTRATION

#### **University Provisional Application**

The provisional application is available on our Official Blog, Lawctopus as well as our Social Media Accounts on LinkedIn and Instagram. The provisional application will also be sent via email for Universities requesting for the same.

#### **Team Application Submission**

The application forms for the teams will be sent via email to individual universities that have registered through Provisional Registration and been shortlisted.

The teams shall then register for the event through the registration form sent via email.

# PRIZES



Certificate of Participation will be given to all the participants. Finalists, Semi Finalists and Winners will receive Certificates of Appreciation. Following awards will be distributed during the Valedictory Ceremony:

- **Best Preliminary Med-Arb Team**
- **Best Mediator/Arbitrator**
- **Second Best Mediator/Arbitrator**
- **Best Med-Arb Client Advocate Team**
- **Second Best Med-Arb Client Advocate Team**
- **Best Arbitral Award**
- **Best Memorial**

## CONTACT DETAILS



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ADR Board-School of Law, Christ



Alternative Dispute Resolution Board, SLCU



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### Student Convenors

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